

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
UTM PACKAGING (INDIA) PRIVATE LIMITED**

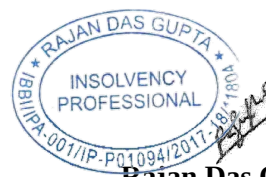
Sl. No.	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	UTM PACKAGING (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27.12.2013
3.	Authority under which corporate debtor is incorporated /Registered	Registrar of Companies NCT Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140DL2013PTC262838
5.	Address of the registered office and principal office (if any) of corporate debtor	532/2, First Floor Lahori Gate, Naya Bazar, New Delhi- 110006
6.	Date of closure of Insolvency Resolution Process	11.01.2021 (270 days from the CIRP commencement date)
7.	Liquidation commencement date of corporate debtor	05.02.2021
8.	Name and registration number of the insolvency professional acting as liquidator	Rajan Das Gupta IP Regn No.: IBBI/IPA-01/IP-P01094/2017-18/11804
9.	Address and e-mail of the liquidator, as registered with the Board	Reg. Address: N-103 LGF, Greater Kailash – I, New Delhi – 110048 Mobile: +91- 9810404086 E-mail: rajandgupta@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Rajan Das Gupta N-103 LGF, Greater Kailash – I, New Delhi – 110048 Mobile: +91- 9810404086 E-mail: rajandgupta@gmail.com
11.	Last date for submission of claims	07.03.2021

Notice is hereby given that the National Company Law Tribunal New Delhi, Bench –VI has ordered the commencement of liquidation of **UTM Packaging (India) Private Limited** on **05.02.2021**.

The stakeholders of **UTM Packaging (India) Private Limited** are hereby called upon to submit their claims with proof (or update their claims submitted during Corporate Insolvency Resolution Process, as on Liquidation Commencement Date) on or before **07.03.2021**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Rajan Das Gupta

Date: 09.02.2021
Place: New Delhi

Liquidator in the matter of UTM Packaging (India) Private Limited
IP Regn. No: IBBI/IPA-01/IP-P01094/2017-18/11804